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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.148/94

New Delhi, dated the 23th March, 1994

Hon'ble Mr. N.V.Krishnan, Vice Chairman (A)

Hon'ble Mr. B.S. Hegde, Member (J)

Sh.Kesho Ram Sharma
R/O F-3/401, Laxmi Nagar,
Delhi-110092

Applicant

(By Advocate Sh. M.K.Gupta)

Versus

1. Union of India through
The Secretary, Ministry of Defence
South Block, New Delhi
2. Chief Engineer,
Western Command Headquarters,
Chandimandir, 134107.
3. Commander Works Engineer,
Referral & Research Hospital,
Delhi Cantt., Delhi-110010

Respondents

(Sh.C.V.Sehrawat, D.R. on behalf
of respondents)

ORDER(ORAL)

(Hon'ble Sh. N.V.Krishnan, Vice Chairman (A))

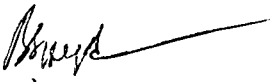
When the matter came up today, learned counsel for the applicant states that he has been shown, an order passed by the respondents and he states that on the basis of that order this application has now become infructuous. Departmental representative has produced before us that order dated 21.2.1994 and the same ~~be~~ is taken on record.


In view of the submission made by the
learned counsel for the applicant/^{this OA} is treated as

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having been infructuous. Accordingly it is dismissed.


(J.S. Hegde)
Member(J)


23-384
(N. V. Krishnan)
Vice Chairman (A)

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